

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.220

Appeal-306/252/ND/2023

IN THE MATTER OF:

**Income Tax Officer, Ward
24(1), New Delhi
Versus**

... Applicant/Petitioner

**RoC & Ors. (Sneh Broadcasting
Networks Pvt. Ltd.)**

... Respondent

Under Section: 252(1) Comp. Act.

Order delivered on 10.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Puneet Rai, Sr. Standing Counsel, Adv.
Rishabh Nangia, Jr. Standing Counsel

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel appearing for the Appellant, notice is allowed to be served upon the Respondents by substituted modes viz. by way of publication in two national newspapers in circulation in the locality where registered office of the Respondent No.1 is situated. Report of service/ affidavit of service along with report of publication be filed within three weeks.

List on 23.07.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**